

IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, JODHPUR
BEFORE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER &
SHRI DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER
ITA No. 419/JODH/2018
(A.Y: 2015-16)

Sunshine Food Products, F88&89,Bichhwal, Industries Area, Bikaner-334006, Rajasthan.	Vs.	ACIT, Central Circle Bikaner-334001, Rajasthan.
PAN/GIR No. : AAOFS7902H		
Appellant	..	Respondent

Assessee by :	Shri Rajendra Jain, Adv
Revenue by :	Smt. Alka Rajvanshi Jain, CIT DR

Date of Hearing	11.08.2023
Date of Pronouncement	11.08.2023

आदेश / O R D E R

PER PAVAN KUMAR GADALE JM:

The assessee has filed the appeal against the order of the Commissioner of Income Tax (Appeals) Jaipur passed u/s 143(3) r.w.s 153A and 250 of the Income Tax Act, 1961.

2. At the time hearing, The Ld.AR of the assessee has submitted that the assessee has settled the tax litigation by opting for ‘Vivad se Vishwas Scheme 2020’

(VSVS2020) and filed an application under VSVS Rules 2020 and received Form.No.5. Contra, the Ld. DR has no objections.

3. We heard the rival submissions and perused the material on record. Since the assessee has opted for 'Vivaad se Vishwas Scheme 2020' and received Form-5 from the income tax department. We are of the view that, no purpose will be served in keeping the appeal pending. Accordingly, we dismiss the appeal of the assessee as withdrawn and the assessee is given liberty to move an application u/s 254(2) of the Act to recall the present order as per provisions of Law.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 11.08.2023.

Sd/-
(DR DIPAK P RIPOTE)
ACCOUNTANT MEMBER

Sd/-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Jodhpur Dated 11.08.2023

KRK, PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.

3. The CIT(A)
4. Concerned CIT
5. DR, ITAT, Jodhpur
6. Guard file.

//True Copy//

आदेशानुसार/ BY ORDER,

(Asst. Registrar)
ITAT, Jodhpur

1.